

Shri Jawaharlal Nehru: The protest is always lodged in the first instance by the State Government. Only later, it is followed up by action by the Central Government.

Mr. Speaker: I have heard the statement. The information that is available with the Government has been placed before the House. I do not think it need be held over. So far as the adjournment motion is concerned, I do not give my consent. But what ever further information the hon. Prime Minister is able to gather, he will kindly place it on the Table of the House.

12:12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PRICE OF RAW JUTE

Mr. Speaker: Shri Indrajit Gupta. He is absent. Shrimati Renu Chakravartty. She is also absent. Shri Elias. He is also absent.

Shri S. M. Banerjee: It is very important; the hon. Minister may lay the statement on the Table.

Mr. Speaker: The statement need not be read out; it may be placed on the Table.

The Minister of Commerce and Industry (Shri K. C. Reddy): I beg to lay the Statement on the Table of the House. [See Appendix I, annexure No. 57].

12:13 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Supplementary Statement No. 1—Fifteenth Session, 1961. [See Appendix I, annexure No. 58].
- (ii) Supplementary Statement No. IV—Fourteenth Session, 1961. [See Appendix I, annexure No. 59].
- (iii) Supplementary Statement No. XI—Thirteenth Session, 1961. 60].
- (iv) Supplementary Statement No. XII—Twelfth Session, 1960. [See Appendix I, annexure No. 61].
- (v) Supplementary Statement No. XV—Eleventh Session, 1960. [See Appendix I, annexure No. 62].
- (vi) Supplementary Statement No. XX—Tenth Session, 1960. [See Appendix I, annexure No. 63].
- (vii) Supplementary Statement No. XX—Ninth Session, 1959. [See Appendix I, annexure No. 64].
- (viii) Supplementary Statement No. XXVII—Seventh Session, 1959. [See Appendix I, annexure No. 65].

ANNUAL REPORTS OF REHABILITATION INDUSTRIES CORPORATION LIMITED, NATIONAL NEWSPRINT AND PAPER MILLS LIMITED AND NATIONAL INSTRUMENTS LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of sec-

[Shri Manubhai Shah]

tion 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-3577/62].
- (ii) (a) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3584/62].
- (iii) (a) Annual Report of the National Instruments Limited, Jadavpur, Calcutta, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3578/62].

ANNUAL REPORTS OF ASHOKA HOTELS LIMITED, HINDUSTAN HOUSING FACTORY LIMITED, NATIONAL BUILDINGS CONSTRUCTION CORPORATION LIMITED

The Minister of Works, Housing and Supply (Dr. B. Gopala Reddi): I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-

section (1) of section 619A of the Companies Act, 1956.

- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3579/62].
- (ii) (a) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-3580/62].
- (iii) (a) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-3581/62].

TEA (FIRST AMENDMENT) RULES, 1962

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy of the Tea (First Amendment) Rules, 1962 published in Notification No. G.S.R. 207 dated the 17th February, 1962, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library. See No. LT-3582/62].